

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5641
ANSWERED ON:03.05.2005
DRAINS UNDER ENCROACHMENTS SILTED
Baitha Shri Kailash

Will the Minister of URBAN DEVELOPMENT be pleased to state:

to the reply given to Unstarred Question No.6 dated March 1, 2005 and state:

- (a) the details of drains under encroachments/silted indicating type of encroachments, location-wise;
- (b) the steps taken by the respective Gram Sabhas to remove those encroachments;
- (c) the details of legal action taken, if any, by the Gram Sabha against these encroachers; and
- (d) the time by which these encroachments are likely to be removed?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT(SHRI GHULAM NABI AZAD)

- (a): A list of drains and type of encroachment, received from Divisional Commissioner, Government of NCT of Delhi, is given at Annexure-I.
- (b): It has been informed that action for demarcation of the encroached land has been started as a precursor to removal of encroachment.
- (c): It has been reported that proceedings under Section 86A of Delhi Land Reforms Act, 1954 have been initiated against some encroachments in village Rajokri and Rangpuri as per Annexure-II.
- (d): In view of reply to part (b) &(c) above, it is pre-mature to indicate a specific time frame for removal of encroachments.

ANNEXURE-I ANNEXURES REFERRED TO IN REPLY TO LOK SABHA USQ.NO. NO. 5641 FOR 3.5.2005

DETAILS OF DRAINS UNDER ENCROACHMENTS

VILLAGE	KHASRA NOS UNDER ENCROACHMENT	TYPE OF ENCROACHMENT
Asola	121 Min (13-17)	Partly encroached built up houses
	518(05-16)	Partly encroached built up houses
Neb Sarai	420 Min (01-00)	-do-
	532(25-00)	Partly encroached built up houses
Satbari	454(01-00)	Mandir
	696(02-00)	Boundary wall and High Court Stay
	565(03-00)	Boundary Wall, Land Exchange under process
	740(13-00)	Madarsa, Boundary Wall, Court Stay order
Rajokri	273	Encroached, Private built up Property
	354(1-0)	Encroached, Private built up Property
	329/1(5-17) }	-do-
	329/2(4-7) }	
	329/3(2-3) }	
329/4(5-2)	Encroached, Private built up Property	

	826	Encroached, Private built up Property
Rangpuri	794/1(7-11), 2(14-8), 3(8-12)	Encroached, Private built up Property
	56/5/2(2-11), 6/1(2-12), 6/2(0-11), 7(2-11), 3/12	Encroached, Private built up Property
	56/1(10-1), 10(1-8), 11(1-0), 29(3-12), 3/18(3-0)	Inside boundary wall, kutchra raasta

ANNEXURE-II

CASES UNDER PROCESS UNDER SECTION 86 A

TITLE OF THE CASE	KHASRA NO.

1. GS# Rangpuri Vs. Ajai Kalsi	771,841,842,843,844, 794/1,2,3
2. GS Rajokari Vs.Amit Kr. Aggarwal	1158(3-7), ;1165(3-3)
3. GS Rajokari Vs.Juglal & Ors.	503/2(1-10)
4. GS Rajokari Vs. Sanjeev Mahajan	329/4(1-10), 179(5-3)
5. GS Rajokari Vs.Ram Kumar & Ors.	512(6-12), 440(4-16)
6. GS Rajokari Vs. Ram Rikh	1232(4-16)
7. GS Rangpuri Vs.Roshan	1088/43(1-3)
8. GS Rangpuri Vs.Union of India & Ors.	1762-14
9. GS, Rangpuri Vs.Ajay Pal	710(4-16)
10. GS,Rangpuri Vs.Amar Singh	604(2-19)
11. GS, Rangpuri Vs.Kartar Singh	794/1(7-11), 794/2(14-8), 794/3(8-12)
12. Gs, Rajokari Vs.Harish Chandra Aggarwal.	354(1-0)

GS - Gram Sabha